

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 325 of 2013**

**Dated : 11<sup>th</sup> April, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Timarpur Okhla Waste Management Co. Ltd. .... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. .... Respondent (s)**

**Counsel for the Appellant (s) : Mr. Vishal Gupta  
Mr. Kumar Mihir  
Counsel for the Respondent(s) : Mr. Amit Kapur  
Mr. Vishal Anand  
Mr. Gaurav Dudeja for R.3  
Mr. Manu Seshadri for R.1**

**ORDER**

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is directed to file the same on or before 25.04.2014 after serving copy on the other side.

Post the matter for hearing on **01.05.2014.**

**(Rakesh Nath)  
Technical Member  
ts/js**

**(Justice M. Karpaga Vinayagam)  
Chairperson**